

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1964
ANSWERED ON TUESDAY, 18th MARCH, 2025

DELAY IN INSOLVENCY RESOLUTION PROCESS UNDER THE IBC

QUESTION

1964. SHRI S NIRANJAN REDDY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the manner in which Government is addressing the delay in resolution process under the IBC, especially in admission of applications and the details thereof;
- (b) whether Government intends to utilise information utility records as conclusive proof for verification of debts and defaults under the IBC and the details thereof;
- (c) the steps taken by Government towards integration of different IT platforms used by various stakeholders in the IBC process and the details thereof; and
- (d) whether Government plans to leverage technology as recommended by the Economic Survey, in reducing errors and streamlining application admission process and the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[HARSH MALHOTRA]

(a): To facilitate expeditious resolution process under Insolvency and Bankruptcy Code, 2016 (IBC), the Government is taking necessary steps on an ongoing basis, which include filling up of vacancies, implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, awareness programmes for various stakeholders, provision of infrastructure etc. Furthermore, the Government has made six amendments to the IBC and 122 amendments in regulations since the inception of IBC to strengthen the process of Insolvency Resolution and to ensure proper implementation of the provisions of IBC.

(b): The Record of Default (RoD), issued by the Information Utility (IU) is crucial to establish defaults before the Adjudicating Authority (AA). Accordingly, in order to strengthen the process of issuance of RoD by the IU and to expedite the insolvency resolution process, Insolvency and Bankruptcy Board of India (IBBI) had amended IBBI (Information Utilities) Regulations, 2017, vide notification dated 13th August 2024.

(c) & (d): The IU is an electronic repository of debts and defaults, the National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) use the e-Courts platforms for e-filing and cases are heard in hybrid mode. Further, the IBBI website is used for various filings of the IBC process. The leveraging of Information technology for integration of different digital platforms, further automation and streamlining processes, etc. is continuous process.
